

the agreement reached with the Government of Uganda for property and assets they have left behind in that country?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI Y. B. CHAVAN): It is expected that about 2,000 persons of Indian nationality are likely to be paid compensation in India. Further about 750 persons may obtain restoration or reimbursement of their claims in respect of gratuity, salaries, dues from Government or parastatal organisations, baggage and restoration of contents in safe deposit vaults and lockers, through diplomatic and official channels.

Rehabilitation of Indian repatriates from Burma

604. PROF. RAMLAL PARIKH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what is the number of Indians so far expelled from Burma;

(b) what steps Government have taken to rehabilitate them as well as to secure compensation for the assets they have left behind in Burma;

(c) what was the amount of cash balances of these Indians frozen in the banks in Burma,

(d) whether any negotiations with the Government of Burma are going on in this regard; and

(e) if so, what are the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI Y. B. CHAVAN): (a) Persons of Indian origin have not been expelled from Burma. They have left Burma on their own accord following nationalisation of properties of foreigners. Since June, 1961, according to available information, 206,940 persons have arrived in India from Burma.

(b) to (e) A number of schemes, such as business loans, housing loans, resettlement in agriculture, employment in industries and grant of educational concessions

have been undertaken by the Department of Rehabilitation for the assets left by them. Compensation has been the subject of exchanges between the Governments of India and Burma since 1964. On December 6, 1973 the Burmese Government issued a notification stating that compensation would be paid in respect of national and foreign-owned enterprises nationalised under the Business Nationalisation Law, 1963 and the Socialist Economic System Establishment Law, 1965. In response to this notification applications were submitted by claimants. As far as we know no payments have been made until now.

(c) No authentic estimate is available.

Amount collected as deposit for telephone connections from Delhi

605. SHRI AWADHESHWAR PRASAD SINHA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the amount collected as deposits from applicants who applied for telephone connections under O.Y.T. and general category telephones before September, 1975 in Delhi;

(b) the number of applications on waiting list under OYT and General Category on each exchange in Delhi together with the earliest priority date; and

(c) by when all the depositors registered till September 1975 in Delhi are expected to be given connections with particular reference to the years 1969 and 1970?

THE MINISTER OF COMMUNICATIONS (SHRI S. D. SHARMA): (a) In Delhi, an amount of about Rs. 10 crores has been collected under the Advance-Deposit Scheme from OYT and Non-OYT applicants. This covers the applicants who applied for telephones before September, 1975 and also those who applied between 1-9-1975 and 15-3-1976.

(b) The date for payment of the advance deposit expired on 15-3-76 and the waiting lists are being recast. The requisite information will be placed on the Table of the House as soon as it is ready.